

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION 225/2023 WZ

IN THE MATTER OF:

MR. SANDIP HINDURAO THORAT ... APPLICANT

VERSUS

M/S OM INDUSTRIES & ORS ... RESPONDENTS

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Advocate for the Respondent No. 1

VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION 225/20023 WZ

MR. SANDIP HINDURAO THORAT ... APPLICANT

VERSUS

M/S OM INDUSTRIES & ORS ... RESPONDENTS



I, Ramesh Ganpat Salunke Proprietor of M/s Om Industries, Add -
At Post Kale, Taluka Karad, District Satara – 415104, do hereby
appoint –

ADV. SHASHIKANT S SONAWANE (MAH/2083/2010)

ADV PIYUSH ASHOK RAUT (MAH/4674/2022)

Office at Office no 16, 'C' wing , Sadanand Nagar CHS,
Mangalwar peth, Pune 411011.

Email-id advshashikantsonawane@gmail.com.

Contact- 9022859846.

To act, appear, plead for me in the above matter and I signed on
this 5 March 2024.

Accepted


Advocate

Signature
OM INDUSTRIES

Proprietor
M/s Om Industries

(I am not a member of the Maharashtra Advocate Welfare Fund)

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WESTERN ZONE BENCH, PUNE**

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... APPLICANT

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... RESPONDENTS

REPLY FILED ON BEHALF OF THE RESPONDENT NO.1.

MOST RESPECTFULLY SHOWETH:

1. That the Respondent No. 1 have been served with the notice in view of the order passed by the Hon'ble National Green Tribunal, Western Zone dated 03/01/2024. Accordingly, the present Respondent is appearing and filing their reply to the Original Application filed by the Applicant.
2. The Respondent No. 1 is M/s Om Industries which is dealing in the manufacturing of submersible tubes and motor winding at village Kale – Bhairavnath Nagar, Ta. - Karad, Dist – Satara. The Respondent registered their business with the Ministry of Micro, Small and Medium Enterprises, vide Udyam registration

no. UDYAM-MH-30-0027406. The present Respondent herein was and is undergoing with the said manufacturing activity by complying with the provisions and taking necessary permissions from the concerned departments as well as in pursuance of the guidelines issued by the Maharashtra Pollution Control Board, (hereinafter referred to as MPCB). Hereto annexed and marked as **Annexure- 'R-1'**.

3. At the outset, it is submitted that the allegations and submissions made in the aforesaid Original Application against the present Respondent are not admitted by this Respondent and are hereby denied in toto.
4. The Applicant herein has failed to make out the substantial question relating to any alleged Environment violation of any norms envisaged under the provisions of Sec. 2(m) of the National Green Tribunal Act, 2010. The Applicant has failed to substantiate that as to how he is an aggrieved party in the eyes of law before this Hon'ble tribunal. The bonafides of the Applicant are to be tested in view of the Judgement of the Hon'ble Supreme Court in the case of *Uday Welfare Trust*, as the Applicant has past history of indulging into blackmailing.

5. It is submitted that, there is no any cause of action for filing the present Application against this Respondent. In fact, the averments of the Application do not invoke the provision of National Green Tribunal Act, 2010. It is further submitted that the present Respondent never violated any norms of environment pollution. Moreover, Applicant has failed to produce any documentary evidence to show that the Respondent no. 1 has caused by any means, Air, Noise pollution and hence, considering the same, the Application needs to be rejected.
6. It is further submitted that, the applicant has alleged in para no. 6 to 13 in their application under reply that, the present Respondent is illegally running the unit at Gat no. 605, Property no. 308, situated at post Kale, Bhairavnath Nagar, Ta. – Karad, Dist. – Satara for the manufacturing of the submersible tube and motor winding. It is further alleged that, the Respondent is operating the said industry without Permission/Valid consent from MPCB. It is further alleged that, Respondent has not provided adequate measures for control of air pollution and noise pollution. It seems from the application that, the Original Application has been filed on the basis of notice issued by the

Respondent no. 4 dated 05/10/2023 wherein the MPCB had directed this Respondent to submit clarification/explanation for the alleged non-compliances mentioned in the said notice.

7. It is submitted that, in lieu of valid compliance of abovementioned Notice dated 05/10/2023 and prior to filing the Original Application of Applicant, the Respondent have applied for the valid consent for their Unit. On the said Application the MPCB have after scrutiny and enquiry granted a valid consent bearing no. 0000182277/CO/2401001100 to the present Respondent on 09/01/2024. It is further submitted that, the MPCB had also collected Penal charges of Rs. 28,657/- from the present Respondent. Hereto annexed and marked as **Annexure- 'R-2'** is copy of Valid consent issued by the MPCB dated 09/01/2024. Hereto annexed and marked as **Annexure- 'R-3'** is copy of Penalty payment receipt dated 09/01/2024.

8. It is further submitted that, the Respondent no. 1 has done the Noise Test and Source Emission Test from 'Eurofin Enviro Lab Pvt. Ltd.' which is a recognized laboratory duly recognised by Ministry of Environment, Forest (MoEF) and Climate Change (CC) of Government of India. The results of the said tests are

within the standard permissible limits of Central Pollution Control Board as well as MPCB. From the aforesaid reports, which are legally recognised by the MPCB, Central Pollution Control Board, it is abundantly clear and evident that there was no noise, Air pollution on account of the industrial unit of this Respondent at any point of time in the past and so also in the present. Hereto annexed and marked as **Annexure- 'R-4'** is copy of Noise Test report issued by the 'Eurofin Enviro Lab Pvt. Ltd.' dated 07/11/2023. Hereto annexed and marked as **Annexure- 'R-5'** is copy of Source Emission Test report issued by the 'Eurofin Enviro Lab Pvt. Ltd.' dated 07/11/2023.

9. It is further submitted that, the present Respondent is running its Business at Village Kale, Bhiaravnath Nagar. It is submitted that, Applicant has alleged that the present Respondent without valid consent from the collector and without Non-Agricultural consent have constructed a commercial structure and started commercial activity. With due respect, this Respondent would like to submit that the said issue does not come under the scope, purview and jurisdiction of the National Green Tribunal Act, 2010. Moreover, it is the fact that, the present Respondent have

obtained the Non-Agricultural permission from the competent authority i.e., Sub Divisional Officer, Karad District Satara under the Maharashtra Land revenue Code, 1966. Hereto annexed and marked as **Annexure- 'R-6'** is copy of Non-Agricultural permission from the competent authority dated 28/02/2024.

10. This Respondent therefore, most humbly and respectfully begs upon this authority to kindly dismiss the Original Application of the Applicant, being devoid of any substance and merit by imposing exemplary cost upon the Applicant.

OM INDUSTRIES

Place: Pune

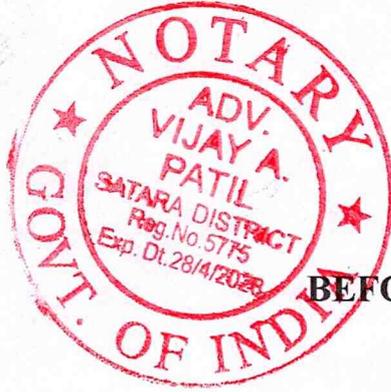


Date: 05/02/2024

**Proprietor
Respondent No. 1**



Adv. For Respondent No. 1



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

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VERSUS

M/S OM INDUSTRIES & ORS ... RESPONDENTS

AFFIDAVIT

I, Ramesh Ganpat Salunke, aged 36 years, Occ: Business, R/at Post Kale, Taluka Karad, District Satara – 415104, do hereby make an oath to swear as under –

1. That I am the Proprietor/Entrepreneur of Respondent No. 1 i.e. M/s Om Industries in the aforesaid Original Application and I am well conversant with the facts and circumstance of the case and competent to file this affidavit.
2. The accompanying reply has been drafted under my instruction and the facts mentioned therein are true to my knowledge and the records obtained.

OM INDUSTRIES

[Signature]



Proprietor

VERIFICATION

I, the above named deponent do hereby verify that the contents of the above affidavit are true to my knowledge. Hence signed and verified at Karad on this March 2024.

NOTED & REGISTERED
TODAY AT KARAD
SR. No. 112/2024
DATE - 03 MAR 2024
AFFIANT

Solemnly affirmed before me by
shri/smt. M/s Om Industries & Ors thro
Ugh P.P Ramesh G. Salunke
Who is identified before me by
Shri/Smt. Adv Datta B. Korade
to whom I Know Personally.

BEFORE ME

OM INDUSTRIES

[Signature]

Proprietor



Interpreted & Identified by me

Bhosale
ADVOCATE

Adv. Datta B. Korde
B.A. D.B.M. LL.B.
383/14/15, Market Yard,
Shaniwar Peth, KARAD.

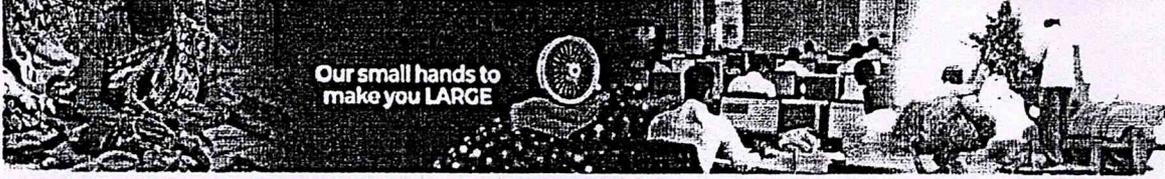
ADV. VIJAY A. PATIL
NOTARY, GOVT. OF INDIA
KARAD, DISTRICT. SATARA



भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises



UDYAM REGISTRATION CERTIFICATE



UDYAM REGISTRATION NUMBER	UDYAM-MH-30-0027406																										
NAME OF ENTERPRISE	OM INDUSTRIES																										
TYPE OF ENTERPRISE	MICRO																										
MAJOR ACTIVITY	MANUFACTURING																										
SOCIAL CATEGORY OF ENTREPRENEUR	GENERAL																										
NAME OF UNIT(S)	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>S.No.</th> <th>Udyog Aadhaar Memorandum</th> <th colspan="2">Unit(s) Name</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>MH30A0002677</td> <td colspan="2">M/s Om Industries</td> </tr> </tbody> </table>			S.No.	Udyog Aadhaar Memorandum	Unit(s) Name		1	MH30A0002677	M/s Om Industries																	
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OFFICIAL ADDRESS OF ENTERPRISE	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Flat/Door/Block No.</th> <th>GAT NO</th> <th>Name of Premises/ Building</th> <th>NEAR MSEB KALE</th> </tr> </thead> <tbody> <tr> <td></td> <td>605</td> <td></td> <td></td> </tr> <tr> <td>Village/Town</td> <td>KALE</td> <td>Block</td> <td>NA</td> </tr> <tr> <td>Road/Street/Lane</td> <td>KARAD CHANDOLI ROAD</td> <td>City</td> <td>KARAD</td> </tr> <tr> <td>State</td> <td>MAHARASHTRA</td> <td>District</td> <td>SATARA , Pin 415104</td> </tr> <tr> <td>Mobile</td> <td>9158485325</td> <td>Email:</td> <td>rameshsalunkhe7287@gmail.com</td> </tr> </tbody> </table>			Flat/Door/Block No.	GAT NO	Name of Premises/ Building	NEAR MSEB KALE		605			Village/Town	KALE	Block	NA	Road/Street/Lane	KARAD CHANDOLI ROAD	City	KARAD	State	MAHARASHTRA	District	SATARA , Pin 415104	Mobile	9158485325	Email:	rameshsalunkhe7287@gmail.com
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	605																										
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State	MAHARASHTRA	District	SATARA , Pin 415104																								
Mobile	9158485325	Email:	rameshsalunkhe7287@gmail.com																								
DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE	02/01/2017																										
DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS	02/01/2017																										
NATIONAL INDUSTRY CLASSIFICATION CODE(S)	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>S.No.</th> <th>NIC 2 Digit</th> <th>NIC 4 Digit</th> <th>NIC 5 Digit</th> <th>Activity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>43 - Specialized construction activities</td> <td>4321 - Electrical installation</td> <td>43219 - Other electrical electrical installation n.e.c.</td> <td>Manufacturing</td> </tr> </tbody> </table>			S.No.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity	1	43 - Specialized construction activities	4321 - Electrical installation	43219 - Other electrical electrical installation n.e.c.	Manufacturing														
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DATE OF UDYAM REGISTRATION	08/11/2021																										

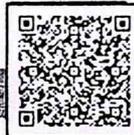
* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.
Disclaimer: This is computer generated statement, no signature required. Printed from <http://udyamregistration.gov.in> & Date of printing:- 10/11/2021

For any assistance, you may contact:

1. District Industries Centre: SATARA (MAHARASHTRA)
2. MSME-DI: MUMBAI (MAHARASHTRA)

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Follow us @minmsme & @msmechampions



**BE A
CHAMPION**
with the
Ministry of
MSME



M Gmail

ramesh salunkhe <rameshsalunkhe7287@gmail.com>

Welcome mail from Ministry of MSME, Govt. of India - Udyog Aadhaar

1 message

helpline-msme@gov.in <helpline-msme@gov.in>
To: rameshsalunkhe7287@gmail.com

Mon, Jan 2, 2017 at 4:30 PM

उद्योग आधार		Udyog Aadhaar				
A	Type of Enterprise	Micro	Small	Medium		
	Manufacturing	A	B	C		
	Services	D	E	F		
	UAN	MH30A0002677				
Udyog Aadhaar Memorandum						
1. Aadhaar Number	664878650807					
2. Name of Entrepreneur	RAMESH GANAPAT SALUNKHE					
3. Social Category	GENERAL					
4. Name of Enterprise	M/S OM INDUSTRIES					
5. Type of Organization	PROPRIETARY					
Postal Address	AT POST - KALE TAL - KARAD ,DIST - SATARA.					
6.	District	SATARA	State	MAHARASHTRA	PIN	415104
	Mobile No:	9158485325	Email:	rameshsalunkhe7287@gmail.com		
7. Date of commencement	02/01/2017					
8. Previous Registration details-if any	::					
Bank Details	IFS Code	UTIB0000806				
9.	Bank Account:	916010066185041				
10. Major Activity	MANUFACTURING					
11. National Industry Classification Code						
	Two_DigitActivity	Four_DigitActivity	Five_DigitActivity	Activity		
	Specialized construction activities	Electrical installation	Other electrical electrical installation n.e.c.	Manufacturing		
12. Persons employed	5					
13. Investment (Plant & Machinery / Equipment's)	2 (Rs. In Lakhs)					
14. District Industry Centre	SATARA					
Declaration						
I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.						
Please find below contact details of concerned DIC						
DIC Address Details	DIC Address: District Industries Centre Plot No. A-13, Old MIDC Satara - 415 004					
	Phone:					
	Fax:					
	Email Id:					
MSME unit can approach Micro and Small Enterprise Facilitation Council (MSEFC) in their State to redress their delayed payment grievance						
Please Click Here to Print Udyog Aadhaar Filled Application Form Online.						
For different Scheme of MSME Click Here						
For eBook of MSME Click Here						
MyMsme Mobile App (Beta Version) is available now for download. https://play.google.com/store/apps/details?id=com.msme.mysmsme						

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 02162-233527/ 237789
 Fax: 02162-233527
 Website: <http://mpcb.gov.in>
 Email: srosatara@mpcb.gov.in



New Administrative
 Building, 2 nd Floor, Behind
 S. T. Stand Sadar
 Bazar, Satara-415001

GREEN/S.S.I ()
 No:- Format1.0/SRO/UAN
 No.0000182277/CO/2401001100

Date: 09/01/2024

To,
 Om Industries
 605, Gat no. 605 A/p- kale near MSEB kale, karad
 chandoli road
 karad, Satara-Satara



Sub: Grant of Consent to 1st Operate With amalgamation of Consent to Establish under green category

Ref: 1. Your application for Consent to operate Vide UAN No. MPCB-CONSENT-0000182277
 2. This office Scrutiny letter Dtd 13/12/2023

Your application No.MPCB-CONSENT-0000182277 Dated 22.09.2023

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 02/01/2026
- The capital investment of the project is Rs.0.6527 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. Crs + Expansion/Increase in C.I. - Rs. Crs)
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Motor Winding	200	No/D
2	Submercible Tube	500	No/D

(Without any Surface treatment, Phosphating, Powder coating, Painting, Chemical treatment, Pickling, washing activity)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	1.0	As per Schedule-I	

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	Oven	1	As per Schedule -II

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	SS Scrap	3	Kg/Day	NA	By Sale

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Penal Charges of Rs. 28657/- is collected towards operating without obtaining Valid Consent from MPCB.
11. You shall strictly comply with the provision of Noise Rules, 2000.
12. You shall not cause any nuisance to the surrounding area due to your activity.
13. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



Amal Satpute

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 389d6da6

Signed by: Amol A.Satpute
 Sub Regional Officer
 For and on behalf of,
Maharashtra Pollution Control Board
 srosatara@mpcb.gov.in
 2024-01-09 14:09:32 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	5000.00	TXN2309003757	25/09/2023	Online Payment
2	5000.00	TXN2401001728	09/01/2024	Online Payment
3	10000.00	TXN2401001731	09/01/2024	Online Payment
4	28657.00	TXN2401001725	09/01/2024	Online Payment

Copy to:

1. Regional Officer, MPCB, Pune
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A]
B] Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1.90
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	Furnace		7.00	Electricity 0 --NA--	-	0	150 Mg/Nm ³

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (unit)	
Total Particulate Matter	Not to exceed	150 mg/ Nm ³

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
NA						

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
14. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
15. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
16. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
17. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
18. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
19. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
20. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
21. The industry should not cause any nuisance in surrounding area.
22. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
23. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
24. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
25. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
26. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
27. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.

28. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
29. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
30. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
31. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
32. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
33. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
34. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
35. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
36. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Thank you. Your payment has been successfully received with following details.

Transaction Receipt

Transaction Status:	Success
Transaction Reference no:	ZHD51665296937
Transaction no:	TXN2401001725
Transaction On:	09-01-2024 11:37:14
Payment For:	MPCB-CONSENT-0000182277
Email:	rameshsalunkhe7287@gmail.com
Mobile no:	7620587085
Amount:	28657.00 INR.



**EUROFINE ENVIRO
LAB PVT. LTD.**

Office Address: Gate No. 1414, Near Ranjangaon Bus Stop,
Ranjangaon, Tal. Shirur, Dist. Pune - 412209.
eurofinelab@gmail.com 9922474646 / 9637345858

TEST REPORT

Report No:	EFEL/PRO/2023/11/01	Issue Date	07/11/2023	
Name and Address of Customer	OM INDUSTRIES, A/P:Kale, Near M.S.E.B, Kale, KARAD.			
Sample Name	Noise	Sample Description	Ambient Noise Monitoring	
Date of Sampling	05/11/2023	Sampling duration	Day Time	
Sampling done by	Vishal Enviro Services, Satara			
Results				
Sr. No.	Locations	Result dB(A) Day	Specifications (CPCB Standards dB(A)	Method
1.	Near Coil Winding	59.3	75	CPCB Guideline
2.	Near Motor Winding	63.1		
3.	Near Water Cooler	62.2		
4.	Behind Buffing Area (Near Resort)	68.9		
Remark- All Noise level results are within Central Pollution Control Board Standards limit. Day/Night -75/70 dB.				



Shelar
Authorized Signatory
Mr. Mahesh Shelar
(Managing Director)

Page 01 of 01

Laboratory Recognized by Ministry of Environment, Forest (MoEF) & Climate Change (CC) Govt. of India.

Registered Address: Flat No. A-5, Balaji palace, Kharadi Road,
Chandan Nagar, Tal. Haveli, Dist. Pune - 411014.

Certifications: ISO 9001 : 2015
• ISO 14001: 2015 • ISO 48001 : 2018

ANNEXURE 2-S

21



**EUROFINE ENVIRO
LAB PVT. LTD.**

Office Address: Gate No.1414, Near Ranjangaon Bus Stop,
Ranjangaon, Tal. Shirur, Dist. Pune - 412209.
eurofinelab@gmail.com 9922474646 / 9637345858

TEST REPORT

Report No:	EFEL/PRO/2023/11/02	Issue Date	07/11/2023
Name and Address of Customer	OM INDUSTRIES, A/P:Kale, Near M.S.E.B, Kale, KARAD.		
Sample Name	Source Emission	Sample Description	Source Emission
Date of Sampling	05/11/2023	Sampling duration	30 Min
Start Date of Analysis	06/11/2023	End Date of Analysis	06.11.2023
Sampling Location	Baking Oven	Sample Description	Stack Material : MS Stack Height : 12.5 mtr above G.L Stack Type : Square
Sampling duration	30 Min		
Sampling done by	Vishal Enviro Services, Satara	Sampling Procedure	CPCB Guideline on methodologies for source emission monitoring
Sample Quantity	Thimble 1 Nos and 30 ml Solution		

Results

Sr. No.	Parameters	Results	Unit(s)	Specifications (MPCB Consent)	Methods
1	Flue Gas Temperature	400.6	K		CPCB Guideline on methodologies for source emission monitoring
2	Differential Pressure	13.0	mm WG		
3	Velocity	13.70	M/s		
4	Dimensions of Stack	0.1 x 0.1	Mtr.		
5	Stack Area	0.01	M ²		
6	Gas Volume	366.99	Nm ³ /Hr		
7	Particulate Matter	6.12	mg/Nm ³	≤ 150	
8	Sulphur Dioxide(SO ₂)	0.08	mg/Nm ³	N.S.	CPCB Guideline on methodologies for source emission monitoring
9	Sulphur Dioxide(SO ₂)	0.0007	Kg/day	-	
10	Nitrogen Oxide (NO ₂)	BDL	mg/Nm ³	N.S.	

Remark-

- All above results are well within MPCB Limit.
- BDL.: - Below Detection Limit
- N.S.: Not Specified



Shelar

Authorized Signatory
Mr. Mahesh Shelar
(Managing Director)

Page 01 of 01

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Registered Address: Flat No. A-5, Balaji palace, Kharadi Road,
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Certifications: ISO 9001 : 2015
• ISO 14001: 2015 • ISO 48001 : 2018

- वंचले 1. महाराष्ट्र शासन राजपत्र असाधारण भाग चार मध्ये दि.07/09/2017 ते दि. 03 जानेवारी 2018 रोजी प्रसिध्द झालेली महाराष्ट्र धारण जमिनीचे तुकडे पाडण्यास प्रतिबंध करण्याबाबत आणि त्याचे एकत्रिकरण करण्याबाबत अधिनियम 1947 याचे कलम 9 मध्ये करणेत आलेली सुधारणा.
2. मा.जिल्हाधिकारी सातारा यांचेकडील आदेश क्र.मह/3/अधिअभि/कावि/372/2019 दि.29/01/2019.
3. मंडलाधिकारी काले यांचेकडील अहवाल क्र. नं.140/2024 दिनांक 21/02/2024
4. दुय्यम निबंधक श्रेणी-1, कराड क्र. 2 यांचेकडील क्र.161/2024 दि.21/02/2024 रोजीचे मुल्यांकन
6. गणपती रामचंद्र साळुंखे यांचा मंडलाधिकारी यांचेसमोरील दिनांक 21/02/2024 रोजीचा जबाब



उपविभागीय अधिकारी कार्यालय

कराड उपविभाग कराड

क्र.आरटीएस/तुकडेबंदीसुधा./कावि/५५ /2024

कराड दि.२४/02/2024.

आदेश

ज्याअर्थी मौजे काले, ता. कराड जि. सातारा येथील ग.नं. 605 क्षेत्र 05 हे. 62 आर पो. ख. 0.13 एकूण क्षेत्र 5.75 हे. आर. आकार 12.69 रु. मधील 0.02.98 आर (298 चौ.मी.) क्षेत्राचा श्री. गणपती रामचंद्र साळुंखे रा. काले यांनी महाराष्ट्र धारण जमिनीचे तुकडे पाडण्यास प्रतिबंध करण्याबाबत व त्यांचे एकत्रिकरण करण्याबाबत अधिनियम 1947 या अधिनियमाच्या तरतुदीच्या विरुद्ध केलेल्या गैरव्यवहारास नियमित करणेबाबतचा प्रस्ताव गावकामगार तलाठी, मंडलाधिकारी व तहसिलदार कराड यांचेमार्फत प्राप्त झाला आहे.

ज्याअर्थी, मौजे काले, ता. कराड जि. सातारा येथील ग.नं. 605 क्षेत्र 05 हे. 62 आर पो. ख. 0.13 एकूण क्षेत्र 5.75 हे. आर. आकार 12.69 रु. पैकी उदयकुमार दिपक पाटील यांचेकडून एक पै. क्षेत्र 0.03 आर (चालू 7/12 उत्तारावर 0.02.98 आर म्हणजेच 298 चौ.मी.) क्षेत्राचा श्री. गणपती रामचंद्र साळुंखे रा. काले ता. कराड जि. सातारा यांनी सन 2009 साली खरेदी केले असून त्याची गावी फेरफार क्र. 12892 अन्वये नोंद झालेली आहे. तथापि सदर खरेदी विक्री व्यवहारा हा महाराष्ट्र धारण जमिनीचे तुकडे पाडण्यास प्रतिबंध करण्याबाबत आणि त्याचे एकत्रिकरण करण्याबाबत अधिनियम 1947 चा भंग होऊन झालेला दिसून येत आहे.

ज्याअर्थी मंडलअधिकारी काले यांनी सादर केलेला अहवाल व प्रकरणी सामील कागदपत्रे पाहता अर्जदार सदर क्षेत्राचा वापर औद्योगिक अकृषक कारणास्तव करित आहेत. महाराष्ट्र धारण जमिनीचे तुकडे पाडण्यास प्रतिबंध करण्याबाबत व त्यांचे एकत्रिकरण करण्याबाबत (सुधारणा) अधिनियमानुसार, या अधिनियमाच्या तरतुदीच्या विरुद्ध केलेले कोणतेही जमिनीचे हस्तांतरण किंवा विभाजन हे जर अशा जमिनीचे अंतिम प्रादेशिक योजनेमध्ये निवासी/वाणिज्यिक/औद्योगिक/सार्वजनिक/निमसार्वजनिक किंवा कोणत्याही अकृषिक वापराकरिता नियत: वाटप केले असेल किंवा अशी जमिन ख-याखु-या अकृषिक वापराकरिता वापरण्याचे उद्देशित केले असेल तर, वार्षिक दर विवरणपत्रानुसार अशा जमिनीच्या बाजारमुल्याच्या 25 टक्के इतके नियमाधीनकरण अधिमूल्य अधिसूचित करून नियमाधीकरण करता येईल.

आणि ज्याअर्थी सदर हस्तांतरण नियमाधीकरण करण्यास पात्र असलेले वार्षिक दर विवरण पत्रानुसार सदर मिळकतीमधील क्षेत्र 298.00 चौ. मी. आहे त्याचे मुल्यांकन क्षेत्र 298.00 चौ. मी. X 1370/- =408260/- इतके होत आहे. सदर बाजारमुल्याच्या 25 टक्के रक्कम म्हणजेच रु. 1,02,065/- इतके नियमाधीकरण अधिमूल्य संबंधितांनी शासकीय कोषागारात दि.23/02/2024 रोजी भरणा केलेले आहे. त्याचा GRN NO MH016083560202324M असा आहे.

त्याअर्थी वाचले क्र. 2 अन्वये मला प्रदान करणेत आलेल्या अधिकारानुसार सदर हस्तांतरण खालील अटीवर नियमाधीन करणेत येत आहे.

1. नियमाधीन केलेल्या क्षेत्राचा वापर निवासी/वाणिज्यीक/औद्योगिक या कारणासाठीच अकृषिक प्रयोजनार्थ वापर करावयाचा आहे.
2. जमिन ख-याखु-या अकृषिक वापरासाठी नियमाधीन केली असेल त्यावेळी सदर आदेशाचे दिनाकापासून पाच (5)वर्षांचे कालावधीत खराखुरा अकृषिक वापर न केलेस जमीन सरकार जमा होणेस व तदपश्चात तरतुदीप्रमाणे 50 टक्के रक्कमेच्या प्रदान करणेच्या अटीवर लगतच्या धारकांना देऊ केली जाईल असे न घडलेस त्याचा लिलाव लावला जाईल.
3. सदभाषीय क्षेत्राची आकारणेत आलेली अकृषक आकारणी व तदनंतर महाराष्ट्र जमीन महसुल अधिनियम 1966 प्रमाणे सुधारीत आकारणी करणेत येईल. सुधारीत आकारणी प्रमाणे अकृषक आकारणी नियमित प्रतिवर्षी भरणा केला पाहिजे.
4. दिलेली कागदपत्रे व माहिती खोटी आढळलेस, सदर आदेश रद्द समजणेत यावा.



(Signature)

(अतुल म्हेत्रे)

उपविभागीय अधिकारी,
कराड उपविभाग कराड.

प्रति,

✓ श्री. गणपती रामचंद्र साळुंखे रा. काले ता. कराड जि. सातारा

पत्र - तहसिलदार कराड

पत्र - गावकामगार तलाठी काले, व मंडलाधिकारी काले ता. कराड यांना आवश्यक कार्यवाहीसाठी रवाना.

2/- सदर आदेशाप्रमाणे संबंधित 7/12 उता-यावर नोंद घेताना, इतर हक्कात आदेशातील अटी व शर्ती नमुद करणेत याव्यात, याप्रमाणे पारित होणा-या आदेशाची नोंद गांवदप्तरी स्वतंत्र रजिस्टर ठेवून त्यामध्ये घेणेत यावी

(Signature)
(अतुल म्हेत्रे)

उपविभागीय अधिकारी,
कराड उपविभाग कराड.

ANNEXURE R-7

24

